Directorate General of Foreign Trade **Udyog Bhawan DES-V Section**

The Meeting No.24/AM-18 dated 01.03.2018 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was held in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were

C NI	Name of the representatives and their designation	Department
5.No.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri J.D. Giri, Vice President	AEPC
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri S.K. Mohapatra, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.23/AM-18 dated 15.02.2018 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.24/AM-18 dated 01.03.2018 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 24/84-ALC3/2017 **MEETING DATE** : 01.03.2018

	Case No.:26/18/84-ALC3/2016	Party Name: PEARL GLOBAL INDUSTRIES LIMITED	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
1	HQ File :01/84/050/00307/AM17/	RLA File :05/24/040/00208/AM15/	Lic.No/Date:0510390241 11.08.2014	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

	Case No.:3/23/84-ALC3/2016	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
2	HQ File :01/84/050/00448/AM17/	RLA File :07/24/040/00146/AM16/	Lic.No/Date:0710108689 04.09.2015	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC Mumbai has forwarded a copy of the deficiency letter to DGFT seeking certain information. Committee decided to forward the same to firm for needful action. The case stands deferred for re-listing on 28.03.2018.

Case No.:11/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
HQ File :01/84/050/00479/AM17/	RLA File :07/24/040/00230/AM16/	Lic.No/Date:0710108806 05.10.2015	Defer Date 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await

comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

	Case No.:40/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
ļ	HQ File :01/84/050/00508/AM17/	RLA File :07/24/040/00234/AM16/	Lic.No/Date:0710108810 05.10.2015	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

Case No.:42/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710108808	Defer Date 28.03.2018
:01/84/050/00510/AM17/	:07/24/040/00233/AM16/	05.10.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

Case No.:12/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
HQ File:01/84/050/00480/AM17/	RLA File :07/24/040/00232/AM16/	Lic.No/Date:0710108848 07.10.2015	Defer Date 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

	Case No.:41/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
7	HQ File :01/84/050/00509/AM17/	RLA File :07/24/040/00280/AM16/	Lic.No/Date:0710109057 17.11.2015	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

Case No.:44/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710109087	Defer Date: 28.03.2018
:01/84/050/00512/AM17/	:07/24/040/00292/AM16/	26.11.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.







	Case No.:6/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
9	HQ File :01/84/050/00474/AM17/	RLA File :07/24/040/00417/AM16/	Lic.No/Date:0710109602 30.03.2016	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

	Case No.:43/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
10	HQ File :01/84/050/00511/AM17/	RLA File :07/24/040/00039/AM17/	Lic.No/Date:0710109737 29.04.2016	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

	Case No.:14/4/84-ALC3/2017	Party Name:FASHION ACCESSORIES	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
11	HQ File :01/84/050/00041/AM18/	RLA File :05/23/040/00082/AM17/	Lic.No/Date:0510398597 24.05.2016	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

Case No.:5/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: deferred
HQ File	RLA File	Lic.No/Date:0710109881	Defer Date: 28.03.2018
12 :01/84/050/00473/AM17/	:07/24/040/00060/AM17/	27.05.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

	Case No.:4/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
13	HQ File :01/84/050/00472/AM17/	RLA File :07/24/040/00051/AM17/	Lic.No/Date:0710109911 06.06.2016	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

14 Case No.:33/24/84-ALC3/2017	Party Name:SRF LIMITED	Meet No/Date:24/84- ALC3/2017	Status: Deferred
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		01.03.2018	
HQ File	RLA File	Lic.No/Date:0410162113	Defer Date: 28.03.2018
:01/84/050/00330/AM18/	:04/24/040/00062/AM17/	18.07.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 28.03.2018.

Case No.:26/19/84-ALC3/2016	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
HQ File ::01/84/050/00337/AM17/	RLA File :03/95/040/00295/AM17/	Lic.No/Date:0310806649 [©] 27.07.2016	Defer Date 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that import Item 1 and 2 are pet bottle scrap which banned item. Committee had referred the case to DIPP for decision regarding use of other import items in export product. NC decided to await their commend and defer the case. The case stands deferred for re-listing on 28.03.2018.

	Case No.:17/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
16	HQ File :01/84/050/00485/AM17/	RLA File :07/24/040/00149/AM17/	Lic.No/Date:0710110180 29.07.2016	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

	Case No.:23/13/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
17	HQ File :01/84/050/00254/AM17/	RLA File :35/24/040/00026/AM17/	Lic.No/Date:3510045002 09.08.2016	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

Case No.:23/24/84-ALC3/2017	Party Name:BALIGA FISHNETS	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
HQ File	RLA File	Lic.No/Date:0710110355	
:01/84/050/00320/AM18/	:07/24/040/00171/AM17/	01.09.2016	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to **ratify** the norms for the above advance authorisation on repeat basis with AA 0710110430 dated 16.09.2016ratified in Meeting No.18/84/AM18 dated 07.12.2017 as under:

Item of Export	Quantity	Item of Import	Quantity
Nylon Multifilament	2.00.000.0Kgs.	1. Nylon Multifilament Yarn 6/1890	2,10,000.0 Kgs.







Filament Knotted Nets (Fishnets)	Denier and below 2 1890 Denier and below	
	2. AM-50 P RESIN Setting Agent for knots of Nylon Multifilament Nets (Final finishing for Coloured Nets)	6,000.0Kgs.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:25/19/84-ALC3/2016	Party Name:SITTARA WORKZ	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
19	HQ File :01/84/050/00336/AM17/	RLA File :02/24/040/00097/AM17/	Lic.No/Date:0210206960 05.09.2016	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

Case No.:9/19/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510399651	Defer Date: 28.03.2018
:01/84/050/00320/AM17/	:05/23/040/00262/AM17/	08.09.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

Case No.:22/24/84-ALC3/2017		Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
HQ File :01/84/050/00319/AM18/	RLA File :07/24/040/00179/AM17/	Lic.No/Date:0710110419 16.09.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation on repeat basis with AA No. 0710110725 dated 01.12.2016 as under:

Item of Export	Quantity	Item of Import	Quantity
Nylon Multifilament Filament Knotted Nets (Fishnets) 2600 Denier and below		1. Nylon Multifilament Yarn 6/66 2600 denier and below	192.00 Tons
and octow		2. AM-50 P Resin Setting Agent for knots for Nylon Multifilament Nets (Final Fishing for Coloured Nets)	5.76 Tons

RA concerned may take necessary action subject to compliance of other usual conditions.

22 Case No.:1/21/84-ALC3/2016 Party Name:ARVIND LIMITED Meet No/Date:24/84-

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		ALC3/2017 01.03.2018	Deferred
HQ File	RLA File	Lic.No/Date:0810138809	Defer Date: 28.03.2018
:01/84/050/00406/AM17/	:08/24/040/00265/AM17/	05.10.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

	Case No.:12/23/84-ALC3/2016	Party Name: CONNOISSEUR FASHIONS	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
23	HQ File :01/84/050/00457/AM17/	RLA File :04/24/040/00174/AM17/	Lic.No/Date:0410162643 27.12.2016	Defer Date 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

	Case No.:19/25/84-ALC3/2016	Party Name:KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
24	HQ File :01/84/050/00487/AM17/	RLA File :03/94/040/00874/AM17/	Lic.No/Date:0310810241 02.01.2017	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

Case No.:31/25/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0810139584	Defer Date: 28.03.2018
:01/84/050/00499/AM17/	:08/24/040/00437/AM17/	24.01.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

	Case No.:20/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
26	HQ File :01/84/050/00488/AM17/	RLA File :35/24/040/00048/AM17/	Lic.No/Date:3510045101 31.01.2017	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

.:24/25/84-ALC3/2016 Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:24/84- ALC3/2017	Deferred
MILLS LTD	1.	1.03.2018

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HQ File	RLA File	Lic.No/Date:3510045100	Defer Date:
:01/84/050/00492/AM17/	:35/24/040/00038/AM17/	31.01.2017	28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

	Case No.:21/25/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
28	HQ File :01/84/050/00489/AM17/	RLA File :08/24/040/00454/AM17/	Lic.No/Date:0810139636 02.02.2017	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

	Case No.:2/25/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
29	HQ File :01/84/050/00470/AM17/	RLA File :05/23/040/00518/AM17/	Lic.No/Date:0510401491 03.02.2017	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

Case No.:49/25/84-ALC3/2016	Party Name:SUPERHOUSE LIMITED	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
HQ File :01/84/050/00517/AM17/	RLA File :06/24/040/00041/AM17/	Lic.No/Date:0610038555 03.02.2017	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

	Case No.:36/25/84-ALC3/2016	Party Name:SUPERHOUSE LIMITED	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
31	HQ File :01/84/050/00504/AM17/	RLA File :06/24/040/00039/AM17/	Lic.No/Date:0610038556 06.02.2017	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

32	Case No.:1/23/84-ALC3/2016	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2017 01.03.2018	Closed
	HQ File :01/84/050/00446/AM17/	RLA File :31/83/040/00138/AM17/	Lic.No/Date:3110066578 09.02.2017	

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Decision : The Committee considered the case as per agenda and noted that as per reply RA, Pune, Advance Authorisation in the above case has been issued by RA, Pune on repeat basis with AA No. 3110066108 dated 04.04.2016 approved in NC Meeting No.7/84 dated 07.07.2016. Accordingly, NC decided to close the case.

RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:53/24/84-ALC3/2017	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
HQ File	RLA File	Lic.No/Date:0710111125	
:01/84/050/00350/AM18/	:07/24/040/00373/AM17/	14.02.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above Advance Authorisation (Style No.WM4121) as applied for as per CAD/CAM. GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.

	Case No.:13/25/84-ALC3/2016	Party Name:KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
34	HQ File :01/84/050/00481/AM17/	RLA File :10/24/040/00110/AM17/	Lic.No/Date:1010059719 15.02.2017	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

	Case No.:23/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
35	HQ File :01/84/050/00491/AM17/	RLA File :35/24/040/00054/AM17/	Lic.No/Date:3510045113 16.02.2017	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

	Case No.:28/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
36	HQ File :01/84/050/00496/AM17/	RLA File :35/24/040/00053/AM17/	Lic.No/Date:3510045114 16.02.2017	Defer Date 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

37	Case No.:52/24/84-ALC3/2017	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
	HQ File	RLA File	Lic.No/Date:0710111191	

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:01/84/050/00349/AM18/ :07/24/040/00385/AM17/

27.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above Advance Authorisation (Style No.C1735WO/XL1979 and Style No.WM6045) as applied for as per CAD/CAM. GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.

	Case No.:7/4/84-ALC3/2017	Party Name: AUGUSTAN KNITWEAR PVT LTD	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
38	HQ File :01/84/050/00034/AM18/	RLA File :32/24/040/00042/AM17/	Lic.No/Date:3210078129 20.03.2017	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.03.2018.

Case No.:54/24/84-ALC3/2017	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
HQ File :01/84/050/00351/AM18/	RLA File :07/24/040/00017/AM18/	Lic.No/Date:0710111432 20.04.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above Advance Authorisation (Style No.WM6045) as applied for as per CAD/CAM. GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:15/4/84-ALC3/2017	Party Name:CONCEPT CLOTHING	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510402354	Defer Date 28.03.2018
:01/84/050/00042/AM18/	:05/23/040/00025/AM18/	26.04.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the CAD and style No. of the export product for further necessary action. Committee decided to send a reminder to firm and defer the case. The case stands deferred for re-listing on 28.03.2018.

Case No.:55/24/84-ALC3/2017	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
HQ File	RLA File	Lic.No/Date:0710111473	
:01/84/050/00352/AM18/	:07/24/040/00022/AM18/	26.04.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above Advance Authorisation (Style No.SY1092) as applied for as per CAD/CAM. GSM should match in import and export.

RA concerned may take further necessary action subject to compliance of other usual conditions.

42 Case No.:19/4/84-ALC3/2017	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:24/84- ALC3/2017	Status: Deferred
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		01.03.2018	
HQ File	RLA File	Lic.No/Date:0510402418	Defer Date:
:01/84/050/00046/AM18/	:05/23/040/00030/AM18/	02.05.2017	28.03.2018

Decision: Committee considered the case alongwith agenda and noted that firm was given personal hearing for explanation of their case. Committee again decided to allow final opportunity to firm to appear in person to explain their case alongwith CAD and sample export product. The case stands deferred for re-enlisting on 28.03.2018.

Case No.:2/8/84-ALC3/2017	Party Name:CIL TEXTILES PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
HQ File :01/84/050/00069/AM18/	RLA File :56/24/040/00008/AM18/	Lic.No/Date:5610005134 05.05.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization on repeat basis with AA No.561004779 dated 18 12 2015 ratified in Meeting No.20/84-AL C3/2016 dated 05 01 2017as under:

Item of Export	Quanity (in Kgs)	Item of Import	Quantity recommended	
Poly Cotton Woven Fabric Dyed	40022.00	Chemical FH 9004 / 123	0.03130 Kg/Kg export product	O
		Chemical UKALIT L-17	Chemical UKAL L-17	IT
		Chemical AFORTIN BF 5060	0.03130 Kg/Kg export product	0
		Chemical UKANOL RUN 01	0.03130 Kg/Kg export product	0
		Chemical EVORAL O35	0.03130 Kg/Kg export product	0

RA concerned may take further necessary action subject to compliance of other usual conditions.

	Case No.:5/4/84-ALC3/2017	Party Name: ASHUTOSH FIBER PVT. LTD.	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
44	HQ File :01/84/050/00032/AM18/	RLA File :08/24/040/00018/AM18/	Lic.No/Date:0810140255 08.05.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for.

RA concerned may take further necessary action subject to compliance of other usual conditions.

	Case No.:3/6/84-ALC3/2017	Party Name: AVATAAR HOME FASHION PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
45	HQ File :01/84/050/00051/AM18/	RLA File :32/24/040/00006/AM18/	Lic.No/Date:3210078175 12.05.2017	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to submit the measurement chart and CAD with justification of wastage. Committee again decided to ask the firm to furnish the details of salvage cutting. The case stands







deferred for re-listing on 28.03.2018.

	Case No.:13/8/84-ALC3/2017	Party Name:PNR APPARELS PVT. LTD.,	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
46	HQ File :01/84/050/00080/AM18/	RLA File :05/24/040/00064/AM18/	Lic.No/Date:0510402560 15.05.2017	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to submit the CAD for the export product. Committee decided to await reply of the firm and defer the case. The case stands deferred for re-listing on 28.03.2018.

Case No.:2/6/84-ALC3/2017	Party Name:BHARAT EXPORTS	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0610038621	Defer Date 28.03.2018
:01/84/050/00050/AM18/	:06/24/040/00007/AM18/	16.05.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm has submitted the details sought for examination of the case. Committee decided to forward the relevant document to DIPP for comments. The case stands deferred for re-listing on 28.03.2018.

	Case No.:16/8/84-ALC3/2017	Party Name: ARVIND LIMITED	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
48	HQ File :01/84/050/00083/AM18/	RLA File :08/24/040/00030/AM18/	Lic.No/Date:0810140302 18.05.2017	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing for explanation of their case. NC decided to another hearing and case stands deferred for re-listing on 28.03.2018.

	Case No.:9/8/84-ALC3/2017	Party Name:SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,(FORMERLY	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
49	HQ File :01/84/050/00076/AM18/	RLA File :05/24/040/00100/AM18/	Lic.No/Date:0510402740 29.05.2017	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing for explanation of their case alongwith sample export product and case stands deferred for re-listing on 28.03.2018.

	Case No.:17/8/84-ALC3/2017	Party Name:POOJA INTERNATIONAL	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
50	HQ File :01/84/050/00084/AM18/	RLA File :05/24/040/00112/AM18/	Lic.No/Date:0510402997 01.06.2017	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing for explanation of their case. NC decided to last opportunity and allowed hearing for 28.03.2018 and case stands deferred for re-listing on 28.03.2018.







Case No.:3/8/84-ALC3/2017	Party Name: MAGNOLIA MARTINIQUE CLOTHING P.LTD.	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
HQ File	RLA File	Lic.No/Date:0510403033	
:01/84/050/00070/AM18/	:05/24/040/00113/AM18/	05.06.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and examined the reply of the firm. Accordingly, Committee decided to ratify the norms for the above advance authorization as applied for as per CAD for following export product:

Sl. No.	Export Item	Qty (in Nos.)
1	LADIES OTHER GARMENTS - KAFTAN MADE FROM 100% POLYESTER WOVEN DYED VELVET FABRIC WITH LINING (INDIGENOUS), GSM: 130 +/- 10%, STYLE NO: 5531-406	244.000
2	LADEIS TROUSER MADE FROM 100% POLYESTER WOVEN DYED VELVET FABRIC WITH LINING (INDIGENOUS), GSM: 130 +/- 10%, STYLE NO: 5768-418	459.000
3	LADIES BLOUSE MADE FROM 100% POLYESTER WOVEN DYED VELEVET FABRIC GSM: 130 +/- 10%. STYLE NO: 2AU18	1090.000
4	LADEIS DRESS MADE FROM 100% POLYESTER SATEEN FABRIC GSM: 110 +/- 10%. STYLE NO: 5538-631	624.000
5	LADIES TOP MADE FROM 97% POLYESTER 3% SPANDEX POLY MOSS FABRIC GSM: 205 +/- 10%, STYLE NO: KIMONO EMBR SWEAT	1155

GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.

	Case No.:32/8/84-ALC3/2017	Party Name:S.K. EXPORTS	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
52	HQ File :01/84/050/00099/AM18/	RLA File :06/24/040/00009/AM18/	Lic.No/Date:0610038639 08.06.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for. RA concerned may take further necessary action subject to compliance of other usual conditions.

	Case No.:33/8/84-ALC3/2017	Party Name:SUPERHOUSE LIMITED	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
53	HQ File :01/84/050/00100/AM18/	RLA File :06/24/040/00010/AM18/	Lic.No/Date:0610038640 08.06.2017	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing for explanation of their case. NC decided to another hearing and case stands deferred for re-listing on 28.03.2018.

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	Case No.:8/10/84-ALC3/2017	Party Name:CONCEPT CLOTHING	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
54	HQ File :01/84/050/00111/AM18/	RLA File :05/23/040/00098/AM18/	Lic.No/Date:0510403071 08.06.2017	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing for explanation of their case. NC decided to another hearing and case stands deferred for re-listing on 28.03.2018.

	Case No.:15/10/84-ALC3/2017	Party Name: JPM EXPORTS PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
55	HQ File :01/84/050/00118/AM18/	RLA File :02/24/040/00057/AM18/	Lic.No/Date:0210207693 16.06.2017	Defer Date 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to submit the CAD for the export product. Committee decided to await reply of the firm and defer the case. The case stands deferred for re-listing on 28.03.2018.

Case No.:10/10/84-ALC3/2017	Party Name:KANISHK INTERTRADE	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
HQ File	RLA File	Lic.No/Date:0510403163	
6 :01/84/050/00113/AM18/	:05/23/040/00071/AM18/	19.06.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and heard the representative of the firm appeared the Committee alongwith their sample export product. Committee decided to **ratify** the norms for the above advance authorization as applied for. RA concerned may take further necessary action subject to compliance of other usual conditions.

	Case No.:2/10/84-ALC3/2017	TRADING (INDIA) PVT. LTD.,	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
57	HQ File :01/84/050/00105/AM18/	KLA THE	Lic.No/Date:0510403178 20.06.2017	Defer Date 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing for explanation of their case and also to furnish the Style No. for each fabric. NC decided to another hearing and case stands deferred for re-listing on 28.03.2018.

Case No.:1/20/84-ALC3/2017	Party Name:SPUNWEB NONWOVEN PVT.LTD	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:2410042248	Defer Date: 28.03.2018
8 :01/84/050/00237/AM18/	:24/24/040/00014/AM18/	29.06.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 28.03.2018.

59 Case No.:22/8/84-ALC3/2017 Party Name:SHAHI Meet No/Date:24/84- Status:

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	EXPORTS PVT. LTD.	ALC3/2017 01.03.2018	Deferred
HQ File :01/84/050/00089/AM18/	RLA File :05/24/095/00022/AM18/	Lic.No/Date:0510403285 30.06.2017	Defer Date: 28 .03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted copy of the application received from the firm and same is being examined. The case stands deferred for re-listing on **28**.03.2018.

	Case No.:12/10/84-ALC3/2017	Party Name:PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
60	HQ File :01/84/050/00115/AM18/	RLA File :32/24/040/00013/AM18/	Lic.No/Date:3210078213 30.06.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization allowing the wastage of 15%. RA concerned may take further necessary action subject to compliance of other usual conditions.

	Case No.:24/8/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
61	HQ File :01/84/050/00091/AM18/	RLA File :05/24/095/00028/AM18/	Lic.No/Date:0510403343 06.07.2017	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided again request CLA, Delhi to provide three set of hard copy for examination of the case. The case stands deferred for re-listing on 28.03.2018.

Case No.:5/12/84-ALC3/2017	Party Name: C.L. INTERNATIONAL	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
HQ File :01/84/050/00144/AM18/	RLA File :05/23/040/00149/AM18/	Lic.No/Date:0510403361 07.07.2017	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that frim had been requested to forward the information as per DIPP deficiency letter No.7/32/2017-TSW dated 22.09.2017. NC decided to send final reminder to firm and defer the case. The case stands deferred for re-listing on 28.03.2018.

	Case No.:10/24/84-ALC3/2017	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
63	HQ File :01/84/050/00307/AM18/	RLA File :56/24/040/00014/AM18/	Lic.No/Date:5610005176 18.07.2017	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 28.03.2018.

	Case No.:11/24/84-ALC3/2017	Party Name:FLEXITUFF	Meet No/Date:24/84-	Status:
64		INTERNATIONAL LTD	ALC3/2017	Deferred

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		01.03.2018	
HQ File	RLA File	Lic.No/Date:5610005180	Defer Date: 28.03.2018
:01/84/050/00308/AM18/	:56/24/040/00016/AM18/	20.07.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 28.03.2018.

	Case No.:26/24/84-ALC3/2017	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
65	HQ File :01/84/050/00323/AM18/	RLA File :56/24/040/00017/AM18/	Lic.No/Date:5610005181 20.07.2017	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 28.03.2018.

	Case No.:4/12/84-ALC3/2017	Party Name:PEE EMPRO EXPORTS P LTD	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
66	HQ File :01/84/050/00143/AM18/	RLA File :05/24/040/00188/AM18/	Lic.No/Date:0510403499 25.07.2017	Defer Date 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to submit the CAD for the export product. Committee decided to await reply of the firm and defer the case. The case stands deferred for re-listing on 28.03.2018.

	Case No.:21/24/84-ALC3/2017	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
67	HQ File :01/84/050/00318/AM18/	RLA File :07/24/040/00163/AM18/	Lic.No/Date:0710112111 07.09.2017	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to asked the firm to furnish the CAD for the export product and defer the case. The case stands deferred for re-listing on 28.03.2018.

Case No.:24/24/84-ALC3/2017	Party Name:SHRI SHIV SHAKTI PRINTS AND FABRICS	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
HQ File :01/84/050/00321/AM18/	RLA File :33/24/040/00009/AM18/	Lic.No/Date:3310030413 04.12.2017	Defer Date 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to allow the personal hearing for explanation of their case and defer the case. The case stands deferred for re-listing on 28.03.2018.

Case No.:35/24/84-ALC3/2017	Party Name: KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:24/84- ALC3/2017 01.03.2018	Closed
		01.03.2010	







HQ File	RLA File	Lic.No/Date:0310817506
:01/84/050/00332/AM18/	:03/94/040/00659/AM18/	05.12.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that RA has issued the Advance Authorisation in the above case on repeat basis vide their F.No.3/94/40/00659/AM18 dated 05.12.2017 as per decision NC Meeting No.23/84-ALC3/2015 dated 12.11.2015. Accordingly, committee decided to **close** the case.

RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:2/24/84-ALC3	/2017 Party Name:PINNACLI CLOTHING CO	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
HQ File	RLA File	Lic.No/Date:0510404806	
:01/84/050/00299/AM18	:05/24/040/00402/AM1	08.12.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for. GSM should match in import and export.

RA concerned may take further necessary action subject to compliance of other usual conditions.

Ca	se No.:28/24/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
	Q File 1/84/050/00325/AM18/	RLA File :05/24/040/00403/AM18/	Lic.No/Date:0510404807 08.12.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for. GSM should match in import and export.

RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:3/24/84-ALC3/2017	Party Name:RADNIK EXPORTS	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
HQ File	RLA File	Lic.No/Date:0510404850	
:01/84/050/00300/AM18/	:05/24/040/00422/AM18/	11.12.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per CAD as under:

Sl. No.	Export Item	Qty in Nos.	Import Item	Qty in SQM
1	Ladies Blouse Mfd Of 100% Polyester Woven Printed Fabric, GSM 70 +/-10% Style No:5ZA45Q9E3		100% Polyester Woven Printed Fabric Width 57"(cuttable 55")GSM 70 +/-10%	34206.000

GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.

73	Case No.:50/24/84-ALC3/2017	Party Name:GLOBAL	Meet No/Date:24/84- ALC3/2017	Approved
13		STEELERTE	01.03.2018	

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HQ File	RLA File	Lic.No/Date:3010104186	
:01/84/050/00347/AM18/	:30/24/040/00032/AM18/	15.12.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per CAD as under:

Sl. No.	Export Item	Qty in Nos.	Import Item	Qty in SQM
1	100% COTTON WOVEN MENS FIRE RETARDANT COVERALL INDUSTRIAL GARMENTS- made of 100% imported cotton woven fire retarders twill fabric 16*16,100*46, ROYAL BLUE COLOUR, 240 GSM.	1275.000	100% COTTON WOVEN FIRE RETARDANT TWILL FABRIC. 16*16,100*46, ROYAL BLUE COLOUR, 240 GSM	3861.980

GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:34/24/84-ALC3/2017	Party Name: KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:24/84- ALC3/2017 01.03.2018	Closed
HQ File	RLA File	Lic.No/Date:0310817964	
:01/84/050/00331/AM18/	:03/94/040/00755/AM18/	21.12.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that RA has issued the Advance Authorisation in the above case on repeat basis vide their F.No.3/94/40/00755/AM18 dated 21.12.2017 as per decision NC Meeting No.23/84-ALC3/2015 dated 12.11.2015. Accordingly, committee decided to **close** the case.

RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:43/24/84-ALC3/2017	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
HQ File	RLA File	Lic.No/Date:0610038765	
:01/84/050/00340/AM18/	:06/24/040/00042/AM18/	21.12.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms taking clue from SION, H-97 and Public Notice 14 dated 09.08.2012 as under:

EXPORT ITEM	QTY.	IMPORT ITEMS	Quantity Recommended
Flexible	1 kg	Polypropylene Granules	1.10 kg/kg content in the
Intermediate Bulk			export product.
Containers		2. U.V. Stabilizer Master Batch	0.02 kg
		(containing not more than 20%	
		UV Stabilizer)	
		3. Yarn (Conductive)	1.05 kg/kg content in the export product
		4. Tape (conductive)	1.05 kg/kg content in the export product
		5. PP Granules (Packing	As per packing policy
		Material)	

RA concerned may take further necessary action subject to compliance of other usual conditions.

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	Case No.:20/24/84-ALC3/2017	Party Name:RAJSHREE FABRICS	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
76	HQ File :01/84/050/00317/AM18/	RLA File :22/24/040/00001/AM18/	Lic.No/Date:2210015829 22.12.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization allowing the wastage of 3%. RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:19/24/84-ALC3/2017	Party Name:MATRIX CLOTHING PVT. LTD.	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
HQ File	RLA File	Lic.No/Date:0510405101	
:01/84/050/00316/AM18/	:05/24/040/00472/AM18/	26.12.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per CAD (Export Product – Ladies Top : Style No. MIRGA, 459239, 200395 and 200383 respectively). GSM should match in import and export.

RA concerned may take further necessary action subject to compliance of other usual conditions.

	Case No.:4/24/84-ALC3/2017	Party Name:MANJUSREE DAS	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
8	HQ File :01/84/050/00301/AM18/	RLA File :02/24/040/00155/AM18/	Lic.No/Date:0210208098 04.01.2018	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 28.03.2018.

	Case No.:1/24/84-ALC3/2017	Party Name:RESPONSIVE INDUSTRIES LTD	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
70	HQ File :01/84/050/00298/AM18/	RLA File :03/95/040/00836/AM18/	Lic.No/Date:0310818308 08.01.2018	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 28.03.2018.

	Case No.:5/24/84-ALC3/2017	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
80	HQ File :01/84/050/00302/AM18/	RLA File :05/23/040/00363/AM18/	Lic.No/Date:0510405268 08.01.2018	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 28.03.2018.

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	Case No.:6/24/84-ALC3/2017	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
81	HQ File :01/84/050/00303/AM18/	RLA File :05/23/040/00364/AM18/	Lic.No/Date:0510405269 08.01.2018	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 28.03.2018.

C	ase No.:17/24/84-ALC3/2017	Party Name:RADNIK EXPORTS	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
	Q File 1/84/050/00314/AM18/	RLA File :05/24/040/00499/AM18/	Lic.No/Date:0510405251 08.01.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for as per CAD/CAM as under:

Sl. No.	Export Item	Qty in Nos.	Import Item	Qty in SQM
1	Ladies Dress Mfd of 100% Polyester Lace Fabric, GSM 242+/- 10%, Style No. LAURA DRS	2500.000	100% Polyester Lace Fabric, Width 54", GSM 242+/- 10%	3430.00

GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:29/24/84-ALC3/2017	Party Name:RADNIK EXPORTS	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
HQ File	RLA File	Lic.No/Date:0510405252	
:01/84/050/00326/AM18/	:05/24/040/00500/AM18/	08.01.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for as per CAD/CAM as under:

SI. No.	Export Item	Qty in Nos.	Import Item	Qty in SQM
1	Ladies Dress Mfd of 58% Nylon 42% Polyester Lace Fabric, GSM 119+/- 10% Style No. CS MARY JANE		58% Nylon 42% Polyester Lace Fabric, Width 56", GSM 119 +/-10%)	12024.00

GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:15/24/84-ALC3/2017	Party Name:R & R IMPEX PVT. LTD.	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
HQ File :01/84/050/00312/AM18/	RLA File :05/24/040/00501/AM18/	Lic.No/Date:0510405275 09.01.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided

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to ratify the norms for the above advance authorization as applied for as per CAD/CAM as under:

SI. No.	Export Item	Qty in Nos.	Import Item	Qty in SQM
1	Ladies Kimono made from 100% Polyester Printed Woven Fabric, GSM 82+/- 10% for Style No. DANI KIMONO	2042.00	100% Polyester Printed Woven Fabric, Width 56/58", GSM 82+/- 10%	

GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:16/24/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
HQ File	RLA File	Lic.No/Date:0510405277	
:01/84/050/00313/AM18/	:05/24/040/00503/AM18/	09.01.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per CAD/CAM as under:

Sl. No.	Export Item	Qty in Nos.	Import Item	Qty in SQM
1.	LADIES TROUSER MADE OF 60% LINEN 40% COTTON YARN DYED WOVEN FABRIC GSM 125+/-10% STYLE NO 9BA1673478, 9EA1673478	2070.000	60% LINEN 40% COTTON YARN DYED WOVEN FABRIC GSM 125+/-10%	7245.000
2.	LADIES BLOUSE MADE OF 60% LINEN 40% COTTON YARN DYED WOVEN FABRIC GSM 125+/-10% STYLE NO 9BC1963476, 9EC1963476, 9BA1393476, 9EA1393476, 9BA1673476, 9EA1673476		60% LINEN 40% COTTON YARN DYED WOVEN FABRIC GSM 125+/-10%	69712.000
	LADIES TOP MADE OF 55% LINEN 45% COTTON BLEACHED WOVEN FABRIC GSM 128+/-10% STYLE NO 9BE130T003, 9EE130T003, 9BA140T003, 9EA177T003, 9BA177T003	6440.000	55% LINEN 45% COTTON BLEACHED WOVEN FABRIC GSM 128+/-10%	16744.000

GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.

86	Case No.:36/24/84-ALC3/2017	Party Name: AYM SYNTEX LTD.	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
	HQ File :01/84/050/00333/AM18/	RLA File :03/94/040/00804/AM18/	Lic.No/Date:0310818346 09.01.2018	

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Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization allowing the wastage of 3%. RA concerned may take further necessary action subject to compliance of other usual conditions.

	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
HQ File	RLA File	Lic.No/Date:3110066961	
:01/84/050/00310/AM18/	:31/83/040/00139/AM18/	10.01.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for. RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:25/24/84- ALC3/2017	Party Name:G.S. EXPORTS	Meet No/Date:24/84-ALC3/2017 01.03.2018	Approved
HQ File	RLA File	Lic.No/Date:3310030423	
:01/84/050/00322/AM18/	:33/24/040/00010/AM18/	10.01.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as under:

Sl. No.	Export Item Name.	Qty (in Kg)	Import Item	Qty (in Kg)
1	100% POLYESTER TUFTED BATHMATS WITH PVC BACKING SIZE 60 *100 (CONTENT: 1 Pcs Wt. 800gm, PVC MAT use in 1 Pcs 250 gm Polyester Yars 550gm) total PCs. 30000	16500.00	POLYESTER YARN	17820.00
2	100 % POLYESTER TUFTED BATHMATS WITH PVC BACKING SIZE 45 *60 (CONTENT: 1Pcs Wt. 375gm, PVC MAT use 110 gm Polyester Yarn 265gm) tot al PCs. 30000	7950.00	POLYSTER YARN	8586.00
3	100 % POLYESTER TUFTED BATHMATS SIZE 50 *80 (CONTENT: 1Pcs Wt. 560gm,) total PCs. 60000	33600.000	POLYSTER YARN	36288.00

GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.

	Case No.:7/24/84-ALC3/2017	Party Name:GLOBAL MODE AND ACCESSORIES PVT. LTD.	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
89	HQ File :01/84/050/00304/AM18/	RLA File :05/23/040/00395/AM18/	Lic.No/Date:0510405318 11.01.2018	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD of the export product and defer the case. The case stands deferred for re-listing for 28.03.2018,

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	Case No.:18/24/84-ALC3/2017	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
90	HQ File :01/84/050/00315/AM18/	RLA File :35/24/040/00024/AM18/	Lic.No/Date:3510045269 11.01.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for.

RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:38/24/84-ALC3/2017	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
HQ File :01/84/050/00335/AM18/	RLA File :03/95/040/00716/AM18/	Lic.No/Date:0310818440 11.01.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization allowing the wastage of 10%. RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:8/24/84-ALC3/2017	Party Name:GAURAV INTERNATIONAL	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
HQ File	RLA File	Lic.No/Date:0510405332	
:01/84/050/00305/AM18/	:05/23/040/00406/AM18/	12.01.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per CAD/CAM as under:

Sl. No.	Export Item	Qty (in Nos.)	Import Item	Qty(in SQM)
1	LADIES TOP MADE OF 100% POLYESTER DYED WOVEN FABRIC GSM 100+/- 10%, STYLE NO. 462033, 469374	3595.00	100% POLYESTER DYED WOVEN FABRIC GSM 100+/- 10%	7190.00

GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:14/24/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
HQ File	RLA File	Lic.No/Date:0510405346	
:01/84/050/00311/AM18/	:05/24/040/00511/AM18/	15.01.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for as per CAD/CAM for undermentioned export product:

Sl. No.	Export Item	Qty (in Nos.)	Import Item	Qty (in SQM)
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1	LADIES TOP MADE OF 100% RAYON PRINTED WOVEN FABRIC GSM 130+/-10% STYLE NO. 9BC726W060/9EC726W060		100% RAYON PRINTED WOVEN FABRIC GSM 130+/- 10%	4485.00
2	LADIES BLOUSE MADE OF 100% RAYON DYED WOVEN FABRIC GSM 130+/- 10%, STYLE NO. 182075907W, 182075907X	2002.00	100% RAYON DYED WOVEN FABRIC GSM 130+/- 10%	11816.00
3	LADIES BLOUSE MADE OF 100% RAYON PRINTED WOVEN FABRIC GSM 130+/- 10%, STYLE NO. 182075908W, 182075908X		100% RAYON PRINTED WOVEN FABRIC GSM 130+/- 10%	7150.00

GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:30/24/84-ALC3/2017	Party Name:MODELAMA EXPORTS PVT LTD.	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
HQ File	RLA File	Lic.No/Date:0510405358	
:01/84/050/00327/AM18/	:05/24/040/00514/AM18/	15.01.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per CAD/CAM for undermentioned export product:

SI. No	Export Item	Qty (in Number)	Import Item	Quantity (in Sq. meter)
1	Ladies Skirt with Lining Made of 100% Linen Yarn Dyed Woven Fabric GSM260(+/-10%)		100% Linen Yarn Dyed Woven Fabric Width 60" GSM 260(+/-10%)	
2	Ladies Scarves Made of 75% Cotton 25% Silk Woven Fabric (Size L-82" x W-55") GSM 40(+/-10%)		75% Cotton 25% Silk Woven Fabric Width 55" GSM 40(+/-10%)	

GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.

	Case No.:31/24/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
95	HQ File :01/84/050/00328/AM18/	RLA File :05/24/040/00515/AM18/	Lic.No/Date:0510405359 15.01.2018	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to asked the firm to furnish the CAD for the export product and defer the case. The case stands deferred for re-listing on 28.03.2018.

96 Case No.:9/24/84-ALC3/2017 Party Name: WEAVERLY JUTE Meet No/Date:24/84-

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	MILLS PRIVATE LIMITED	ALC3/2017 01.03.2018
HQ File	RLA File	Lic.No/Date:0210208135
:01/84/050/00306/AM18/	:02/24/040/00165/AM18/	16.01.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for.

RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:12/24/84-ALC3/2017	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
HQ File :01/84/050/00309/AM18/	RLA File :04/24/040/00210/AM18/	Lic.No/Date:0410163903 16.01.2018	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted DIPP has certain information from firm for examination of the case. Committee decided to await reply of the firm and defer the case. The case stands deferred for re-listing on 28.03.2018.

Case No.:32/24/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
HQ File	RLA File	Lic.No/Date:0510405421	
:01/84/050/00329/AM18/	:05/24/040/00522/AM18/	19.01.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per CAD/CAM for undermentioned export product:

Sl. No.	Export Item	Qty	Import Item	Qty(in SQ meter)
1	LADIES TOP MADE OF 100% RAYON PRINTED WOVEN FABRIC GSM 130+/-10% STYLE NO 9BC726W062, 9EC726W062, 9BC727W062, 9EC727W062, 9EC728W062, 9EC728W062	5800 Nos.	100% RAYON PRINTED WOVEN FABRIC GSM 130+/-10%	13340.00
2	LADIES TOP MADE OF 100% RAYON PRINTED WOVEN FABRIC GSM 130+/-10% STYLE NO 9BC7269813, 9EC7269813	1950 Nos.	100% RAYON PRINTED WOVEN FABRIC GSM 130+/-10%	4797.00

GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:49/24/84-ALC3/2017	Party Name: AMBIKA COTTON MILLS LIMITED,	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
HQ File :01/84/050/00346/AM18/	RLA File :32/24/040/00044/AM18/	Lic.No/Date:3210078373 19.01.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization allowing the wastage of 5% as under:

Sl. No.	Export Item	Qty in Kg	Import Item	Qty in Kg
1	Blended Fabric Grey Containing	39124.380	100% Viscose Vortex Yarn	39026.500

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W: V V 050/ (27169.162	N 20/1 W 1 C W 'W'	
Viscose Vortex Yarn 95% (37168.162	Ne 30/1 Waxed for Knitting	- 1
Kgs) and Lycra 5% (1956.219 Kg)		

RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:51/24/84-ALC3/2017	Party Name:R K FIBERS	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
HQ File	RLA File	Lic.No/Date:3310030425	
:01/84/050/00348/AM18/	:33/24/040/00011/AM18/	19.01.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization allowing the wastage of 5% as under:

Sl. No.	Export Item	Qty in Kg	Import Item	Qty in Kg
1	Acrylic Yarn	18000.000	Acrylic Tow Waste (Soft Waste)	18900.000

RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:44/24/84-ALC3/2017	Party Name:BATSONS TEXTILES	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
HQ File	RLA File	Lic.No/Date:5210042498	
:01/84/050/00341/AM18/	:52/24/040/00065/AM18/	23.01.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization allowing the wastage of 5% as under:

Sl. No.	Export Item	Qty in Kg	Import Item	Qty in Kg
1	Bleached Fabric Made from Man Made Yarn Fabric made out from Viscose Filament Yarn (30 to 75 Denier)	10450.000	Viscose Filament Yarn	10972.500

RA concerned may take further necessary action subject to compliance of other usual conditions.

	Case No.:39/24/84-ALC3/2017	Party Name:GOKUL POLYMERS PVT LTD	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
102	HQ File :01/84/050/00336/AM18/	RLA File :05/23/040/00417/AM18/	Lic.No/Date:0510405435 24.01.2018	Defer Date 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 28.03.2018.

103	Case No.:46/24/84-ALC3/2017	Party Name: V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3210078380	Defer Date:

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:01/84/050/00343/AM18/	:32/24/040/00045/AM18/	29.01.2018	28.03.2018
101/01/00/000 10/11/11/0/	102/2 1/0 10/000 10/11/11/11	27.01.2010	20.03.2010

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 28.03.2018.

Case No.:40/24/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510405460	Defer Date: 28.03.2018
:01/84/050/00337/AM18/	:05/24/040/00530/AM18/	30.01.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted firm has been allowed personal hearing for the same export product for the meeting dated 15.03.2018. Accordingly, Committee decided to discuss this in the meeting dated 28.03.2018. The case stands deferred for re-listing on 28.03.2018.

Case No.:41/24/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510405459	Defer Date 28.03.2018
:01/84/050/00338/AM18/	:05/24/040/00529/AM18/	30.01.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted firm has been allowed personal hearing for the same export product for the meeting dated 15.03.2018. Accordingly, Committee decided to discuss this in the meeting dated 28.03.2018. The case stands deferred for re-listing on 28.03.2018.

	Case No.:42/24/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
106	HQ File :01/84/050/00339/AM18/	RLA File :05/24/040/00528/AM18/	Lic.No/Date:0510405458 30.01.2018	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted firm has been allowed personal hearing for the same export product for the meeting dated 15.03.2018. Committee also decided to ask the firm to furnish the CAD and Style No. of export product. The case stands deferred for re-listing on 28.03.2018.

Case No.:45/24/84-ALC3/2017	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
HQ File :01/84/050/00342/AM18/	RLA File :02/24/040/00173/AM18/	Lic.No/Date:0210208177 30.01.2018	Defer Date: 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD, weight and Style No. of export product for examination of the case. The case stands deferred for re-listing on 28.03.2018.

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100	Case No.:37/24/84-ALC3/2017	Party Name:QUALIANCE	Meet No/Date:24/84-	Status:
108		INTERNATIONAL PVT.LTD.	ALC3/2017	Deferred







		01.03.2018	
HQ File:01/84/050/00334/AM18/	RLA File :03/95/040/00931/AM18/	Lic.No/Date:0310818898 06.02.2018	Defer Date: 28 .03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to examine the case. The case stands deferred for re-listing on 28.03.2018.

	Case No.:48/24/84-ALC3/2017	Party Name:REAL KNIT FASHION	Meet No/Date:24/84- ALC3/2017 01.03.2018	Status: Deferred
109	HQ File :01/84/050/00345/AM18/	RLA File :32/24/040/00051/AM18/	Lic.No/Date:3210078404 12.02.2018	Defer Date 28.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD, weight and Style No. of export product for examination of the case. The case stands deferred for re-listing on 28.03.2018.

	Case No.:47/24/84-ALC3/2017	Party Name:H. R. FAB	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
110	HQ File :01/84/050/00344/AM18/	RLA File :52/24/040/00074/AM18/	Lic.No/Date:5210042520 13.02.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization allowing the wastage of 5%. RA concerned may take further necessary action subject to compliance of other usual conditions.

	Case No.:27/24/84-ALC3/2017	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:24/84- ALC3/2017 01.03.2018	Approved
111	HQ File :01/84/050/00324/AM18/	RLA File :35/24/040/00032/AM18/	Lic.No/Date:3510045291 16.02.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for. RA concerned may take further necessary action subject to compliance of other usual conditions.

Offline Minutes of NC-V Meeting No.24/AM-18 dated 01.03.2018

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112.	
Case no. 421	M/s.Panorama Exports Pvt. Ltd.
NC Meeting No.24/AM-18 Dated 01.03.2018	F.No. 01/84/162/00082/AM18/DES.V RA F.No. 05/27/039/00012/AM11
Request for insertion of Style Number not Mention 0510271112 dated 20.08.2010.	ned in the Shipping Bill for redemption A/A No. No.

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Decision: Committee considered the agenda alongwith relevant documents and observed that M/s Panorama Exports Pvt. Ltd. Faridabad vide their representation dated 15.05.2017 have requested for condonation of Style Number of the Export item not mentioned in the Shipping Bill by the Customs Authorities at the time of shipment made Annual Advance License No. 0510271112 dated 20.08.2010 issued vide F.No.05/27/039/00012/AM-11. Firm has intimated that they made 100% Exports before norms committee decision dated 20.08.2010 therefore they cannot mention the Style Number in the shipping Bills and no change can be made in the shipping bills after the shipment. The case stands deferred for re-enlisting on 28.03.2018.

113.

Case No. 422	M/s. Bombay Rayon Fashions Ltd.
NC Meeting No.24/AM-18 Dated 01.03.2018	F.NO.01/84/050/203/AM-18/DES-V
Modification of adhoc norms against Advance Auth	norization No.0310551331 dated 17.12.2009.

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was requested to clarify whether the fabric is knitted or woven. Firm has submitted the reply in this regard. The case needs further examination and is re-listed for 28.03.2018.

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Case No. 423	M/s. Loyal Textile Mills Ltd.
NC Meeting No.24/AM-18 Dated 01.03.2018	F.No. 01/84/050/00097/AM11/DES-V
RA F.No.11/24/040/00004/AM17	Adv. Authorisation No. 3510030745 dated 24.06.2010

Enhancement of input output norms for export of technical fabrics and garments with flame retardant finish against Advance Authorization No.3510030745 dated 24.06.2010.

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm advised to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. The reply of the firm has been received and same is being examined and placed before the Committee for decision. The case stands deferred for re-listing on 28.03.2018.

115

Case No. 424	M/s. Shivalik Exports.
NC Meeting No.24/AM-18 Dated 01.03.2018	HQ File :01/84/162/062/AM18/ RLA File :05/24/040/00079/AM06/

Amendment in ratified norms against Advance Authorization No.0510158613 dated 30.05.2015.

Decision: M/s Shivalik Exports vide their representation dated 10.05.2017 have requested for modification of input output norms for Advance Authorization No.0510158613 dated 30.05.2015. Committee considered the agenda and directed to ask the firm to furnish the Shipping Bill in support of the export made for examination of the case. No reply received from the firm till date. The case stands deferred for re-enlisting on 28.03.2018.

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110.	
Case No. 425	M/s. Loyal Textile Mills Ltd.
NC Meeting No.24/AM-18 Dated 01.03.2018	F.No. 01/84/050/00136/AM15/DES-V
	RA F.No.35/24/040/00020/AM14
Enhancement in quantities of chemical inputs for	different fibres viz. Fibrec I, Fibrec -II and Fibrec -
III against the Adv. Authorisation No. 3510041913	dated 20.08.2013.
Decision : Committee considered the case as per a	genda alongwith other relevant papers and noted that

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firm advised to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. The reply of the firm has been received and same is being examined and placed before the Committee for decision. The case stands deferred for re-listing on 28.03.2018.

117.

Case No.426	M/s. Loyal Textile Mills Ltd.
NC Meeting No.24/AM-18 Dated 01.03.2018	F.No. 01/84/162/137/AM14/DES-V
	RA F.No.35/24/040/00021/AM14
Enhancement in quantities of chemical inputs for dif	ferent fibres viz Fibrec I, Fibrec -II and Fibrec -III

against the Adv. Authorisation No. 3510041910 dated 20.08.2013.

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm advised to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. The reply of the firm has been received and same is being examined and placed before the Committee for decision. The case stands deferred for re-listing on 28.03.2018.

118.

Case No. 427	M/s. Loyal Textile Mills Ltd.
NC Meeting No.24/AM-18 Dated 01.03.2018	F.No. 01/84/050/00257/AM15/DES-V
	RA F.No.35/24/040/00019/AM15
Enhancement in quantities of chemical inputs for	different fibres viz. Fibrec I, Fibrec –II and Fibrec –

III against the Adv. Authorisation No. 3510044562 dated 20.10.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm advised to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. The reply of the firm has been received and same is being examined and placed before the Committee for decision. The case stands deferred for re-listing on 28.03.2018.

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115.	
Case No. 428	M/s. Loyal Textile Mills Ltd.
NC Meeting No.24/AM-18 Dated 01.03.2018	F.No. 01/84/050/00013/AM15/DES-V
	RA F.No.35/24/040/00048/AM15

Enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv. Authorisation No. 3510043766 dated 13.03.2014.

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm advised to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. The reply of the firm has been received and same is being examined and placed before the Committee for decision. The case stands deferred for re-listing on 28.03.2018.

120.

Case No. 429	M/s. Loyal Textile Mills Ltd.
NC Meeting No.24/AM-18 Dated 01.03.2018	F.No. 01/84/050/00360/AM15/DES-V
	RA F.No.35/24/040/00028/AM15
Enhancement of quantities of chemical inputs for di	fferent fibres viz Fibrec I, Fibrec –II and Fibrec –III
against the Adv. Authorisation No. 3510044614 date	ed 15.12.2014
Decision : Committee considered the case as per ag	enda alongwith other relevant papers and noted that
firm advised to submit the consumption details of	fabric used by the firm for manufacture of export

item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. The reply of the firm has been received and same is being examined and placed before the Committee for decision. The case stands deferred for re-listing on 28.03.2018.

121.

Case No. 430	M/s Shankar Packaging Ltd. Mumbai
NC Meeting No.24/AM-18 Dated 01.03.2018	F.No. 01/84/050/00330/AM16/DES.V
	RA F.No. 03/95/00460/AM16/

Request for modification of norms in respect of M/s Shankar Packagings Ltd. for Advance Licence No.0310799712 dated 28.10.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm's representation dated 24.01.2018 have been received for amendment in Raw Materials required for production of export goods has been referred to DIPP for examination and comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 28.03.2018

122.

Case No. 431	M/s Shankar Packagings Ltd.
NC Meeting No.24/AM-18 Dated 01.03.2018	F.No. 01/84/050/00355/AM16/DES.V RA F.No. 03/95/00322/AM14/

Request for modification of norms in respect of M/s Shankar Packagings Ltd. for Advance Licence No.0310752199 dated 04.10.2013.

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm's representation dated 24.01.2018 have been received for amendment in Raw Materials required for production of export goods has been referred to DIPP for examination and comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 28.03.2018

123.

Case No. 432	M/s Shankar Packaging Ltd.Mumbai
NC Meeting No.24/AM-18 Dated 01.03.2018	F.No. 01/84/050/326/AM16/DES.V RA F.No. 03/95/040/00459/AM16/
Request for amendment in minutes and remove the	

Request for amendment in minutes and remove the word "Relevant" for M/s Shankar Packagings Ltd. Advance Licence No.0310799711 dated 28.10.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm's representation dated 24.01.2018 have been received for amendment in Raw Materials required for production of export goods has been referred to DIPP for examination and comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 28.03.2018

124

124.	
Case No.433	M/s Shankar Packaging Ltd. Mumbai
NC Meeting No.24/AM-18 Dated 01.03.2018	F.No. 01/84/050/00329/AM16/DES.V
	RA F.No. 03/95/040/00457/AM16/
Request for modification of norms in respect of	M/s Shankar Packagings Ltd. for Advance Licence
No.0310799737 dated 28.10.2015.	
Decision : Committee considered the case as per a	genda alongwith other relevant papers and noted that
firm's representation dated 24.01.2018 have been	received for amendment in Raw Materials required

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for production of export goods has been referred to DIPP for examination and comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 28.03.2018

125.

Case No.434	M/s Shankar Packaging Ltd. Mumbai
NC Meeting No.24/AM-18 Dated 01.03.2018	F.No. 01/84/050/00328/AM16/DES.V
	RA F.No. 03/95/040/00458/AM16/

Request for modification of norms in respect of M/s Shankar Packagings Ltd. for Advance Licence No.0310799739 dated 28.10.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm's representation dated 24.01.2018 have been received for amendment in Raw Materials required for production of export goods has been referred to DIPP for examination and comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 28.03.2018.

126.

Case No. 435	M/s. Toray Kusamgar Advanced Textile Pvt.Ltd.	
NC Meeting No.24AM-18 Dated 01.03.2018	F.No.01/84/50/00033/AM18/DES-V	
RA F.No.52/24/040/00049/AM17/	Modification of the adhoc norms for the AA No. 5210042266 dt. 15.05.2017	

Modification of ad-hoc norms in respect of Adv. Authorisation No. 5210042266 dated 15.05.2017 in respect of M/s. Toray Kusamgar Advanced Textile Pvt. Ltd.

Decision: Committee considered the case as per agenda alongwith other relevant papers decided to modify the norms for the above advance authorisation as applied for as per Licence Amendment Sheet dated 12.02.2018 as under:

S. No.	Export Product	Export Quantity (in Kg)	Import Item	Quantity Allowed (in Kg)
1.	100% Nylon Airbag Coated	5,10,656.00 KG	Nylon 66 Filament Yarn 470 dtex	5,87,253.00
	Fabric GSM 200 +/- 10%		Coating Chemical viz.SE-6760 A	14,200.00
	(ITC HS Code 54071015 & 59039090)		Coating Chemical viz.SE-67060 B	14,200.00
2.	100% Nylon Airbag Uncoated Fabric GSM 200	4,98,596.00 KG	Nylon 66 Filament Yarn 470 dtex	5,73,384.00
	+/- 100% (ITC HS Code 54071015 & 59039090		Finishing Chemical viz. Zelax AB	1,200.00

GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.

127

Case No. 436	M/s Mecord India Ltd
NC Meeting No.24/AM-18 Dated 01.03.2018	F.No. 01/84/171/00024/AM18/DES.V
Fixation of SION for export product 'Dipped Ny	lon monofilament fabrics'

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm has requested for fixation of SION for export product 'Dipped Nylon monofilament fabrics made out of n6/n66 monofilament yarn of 322 Denier (0.20mm dia to 724 Denier (0.30mm dia).

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Committee decided to forward the documents to DIPP for comments and defer the case. The case stands deferred for re-listing on 28.03.2018

128.

Case No. 437	M/s RNR International
NC Meeting No.24/AM-18 Dated 01.03.2018	F.No. 01/84/162/00024/AM15/DES.V
	RA F.No. 05/24/039/00034//AM14

Re-fixation of input output norms of of ladies Tunic and Ladies Caftan against annual advance License No.0510353444 dated 07.05.2013 and Annual Advance Authorization 0510380207 dated 25.02.2014.

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm's was requested to provide the CAD for examination of the case. However, firm has intimated that as the case is old and they have no CAD or other documents in this regard. Committee decided to allow the personal hearing to firm for 28.03.2018 to explain their case. The case stands deferred for re-listing on 28.03.2018

129.

Case No. 438	M/s Flexituff International Ltd.
NC Meeting No.24/AM-18 Dated 01.03.2018	F.No. 01/84/162/00245/AM17/DES.V
	RA F.No. 56/24/40/000224//AM17

Re-fixation of input output norms for Aadvance Authorisation No.561004967 dated 08.08.2016. for export of FIBC – M/s Flexituff International Ltd.

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to modify the norms for the above advance authorisation as per DIPP comments vide F.No.7/27/2016-TSW dated 14.12.2017 as under:

Export Item: Flexible Intermediate Bulk Containers

Quantity: 2075 MT

S.No.	Import Item	Quantity
1.	PP Granules	1100 MT
2.	HDPE Granules	525 MT
3.	LLDPE Granules	525 MT
4.	PP Yarn (PP MF Yarn)	78.750 MT
5.	Packing material (PP Granules)	As per packaging policy

RA concerned may take further necessary action subject to compliance of other usual conditions.

130.

Case No. 439	M/s Richa Global Exports Pvt. Ltd.
NC M.No.24 AM-18 dt.01.03.2018	F.No.01/84/162/279/AM18/DES-V
Prior fivation of adhee norms for export	of Ladies Jump Suit of 100% Polyester Printed Wayen

Prior fixation of adhoc norms for export of Ladies Jump Suit of 100% Polyester Printed Woven FABRIC GSM-100 (Tolerance + or – 10%) (Style No 739D044, 216D044,742D044) under Special Advance License Scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Richa Global Exports Pvt. Ltd. vide their letter dated 27.02.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

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131.

Case No. 440	M/s Chelsea Mills LLP
NC M.No.24 AM-18 dt.01.03.2018	F.No.01/84/171/00030/AM18/DES-V

Prior fixation of adhoc norms for export of 85% Cotton 15% Polyester Wvn Denim Girls Shirt Dresses with Wide Belt Style No. 826785/457276 (EP No.97C) under Special Advance License Scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Chelsea Mills LLP vide their letter dated 15.02.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.



